

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

(IB)-123(PB)/2017

IN THE MATTER OF:

Bank of Baroda

.....Petitioner

v.

Amrapali Infrastructure Pvt. Ltd.

.....Respondent

SECTION : UNDER SECTION 7

Order delivered on 29.01.2018

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

For the Petitioner(s): Mr. Aditya Marwah, Advocate

For the Respondent(s) : Mr. Ajay Kumar Jain, Advocate

ORDER

The report of the Resolution Professional with regard to reconstitution of the Committee of Creditors and other activities is taken on record subject to all just exceptions.

Sd/-

(M. M. KUMAR)
PRESIDENT

Sd/-

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)